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Part IV—Section 1

Tamil Nadu Bills

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Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 8th January, 2020 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 3 of 2020

A Bill further to amend the Tamil Nadu Agricultural Produce Marketing (Regulation) Act, 1987.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Tamil Nadu Agricultural Produce Marketing (Regulation) Amendment Act, 2020.

Short title and commencement.

(2) It shall be deemed to have come into force on the 27th day of November 2019.

Tamil Nadu
Act 27 of 1989.

2. In section 33 of the Tamil Nadu Agricultural Produce Marketing (Regulation) Act, 1987 in the proviso to sub-section (1), for the expression “eight years and six months”, the expression “nine years” shall be substituted.

Amendment of section 33.

Tamil Nadu
Ordinance
9 of 2019.

3. (1) The Tamil Nadu Agricultural Produce Marketing (Regulation) Third Amendment Ordinance, 2019 is hereby repealed.

Repeal and saving.

Tamil Nadu
Act 27 of 1989.

(2) Notwithstanding such repeal, anything done or any action taken under the Tamil Nadu Agricultural Produce Marketing (Regulation) Act, 1987, as amended by the said Ordinance, shall be deemed to have been done or taken under the said Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS.

Sub-section (1) of section 33 of the Tamil Nadu Agricultural Produce Marketing (Regulation) Act, 1987 (Tamil Nadu Act 27 of 1989) empowers the Government to appoint a Special Officer to manage the affairs of the market committee pending the constitution of a new market committee for a period not exceeding three years in the aggregate. By virtue of the said provision, Special Officers were appointed to the market committees to manage the affairs of the said market committees and their tenure was extended beyond the said three years period, by amending the proviso to sub-section (1) of the said section 33 from time to time. Lastly, their tenure was extended up to eight years and six months by Tamil Nadu Act 2 of 2019. The tenure of the Special Officers was due to expire on 29th November 2019. As some more time was required to nominate members to the market committees, there was a compelling necessity to extend the tenure of the said Special Officers for a further period of six months beyond 29.11.2019 or till the reconstitution of the market committees, whichever is earlier. The Government, therefore, decided to amend the said Tamil Nadu Act 27 of 1989 for the above purpose.

2. Accordingly, the Governor promulgated the Tamil Nadu Agricultural Produce Marketing (Regulation) Third Amendment Ordinance, 2019 (Tamil Nadu Ordinance 9 of 2019) to extend the tenure of office of the Special Officers for a further period of six months beyond the 29th November 2019 or till reconstitution of the market committees, whichever is earlier.

3. The Bill seeks to replace the said Ordinance.

R. DORAICKANNU,
Minister for Agriculture.

K. SRINIVASAN,
Secretary.